

National Company Law Tribunal

Allahabad Bench

CP NO. (IB)113/ALD/2017
CA NO. 244/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.12.2017

NAME OF THE COMPANY: Punjab National Bank V/s Parvath Gas Industries Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: 19(2) & 19(3) of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shahid Kazmi	Advocate	Petitioner (RP)	Sh.
2.	Anupam Tiwari	IRP		Anupam

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Sh. Shahid Kazmi, Advocate for the (RP) Resolution Professional Sh. Anupam Tiwari. He files report about constitution of the Committee of Creditors (COC) within stipulated period. He further informs that presently there is only one member as a Financial Creditor i.e. Punjab National Bank.

Keeping in view of this, the RP is instructed to convene a meeting of the COC to initiate the CIRP in respect of the Corporate Debtor Company and to pass appropriate resolution and he is also at liberty to move appropriate application before this Bench.

Dated:27.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

Sd—
H.P. Chaturvedi,
Member (Judicial)